CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

Original Application No. 290/00259/2020

Jodhpur, 19th November, 2020

CORAM

HON'BLE MRS. JASMINE AHMED, MEMBER (J) HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

Smt. Firojbanu W/o Mohammad Akbar aged 55 years, R/o E-209, Jai Narayan Vyas Colony, Bikaner.

Retired applicant husband worked under Respondent No. 3 Post of Commercial Clerk (B).

.....Applicant

By Advocate: Mr. R.K. Mishra proxy counsel, present, through VC.

Versus

- 1. Union of India through General Manager, Northen Western Railways, Jaipur : Pin Code 302005.
- 2. Divisional Manager, Northen Western Railways, Bikaner: Pin Code 334001.
- 3. Personal Officer, Northen Western Railways, Bikaner : Pin Code 334001.

4. Mohammad Akbar S/o Mohammad Safi B/c Musalman R/o Jogdiya Ka Chowk, Near Government Primary School Teliwara, Bikaner: Pin Code 334001.

.....Respondents

By Advocate: Mr. Darshan Jain proxy counsel, present, through VC.

ORDER (Oral)

Per Hon'ble Mrs. Jasmine Ahmed, Member (J)

Mr R.K. Mishra proxy counsel for Mr S.S. Nirban, counsel for the applicant and Mr Darshan Jain proxy counsel for Mr Vinay Jain, counsel for the respondents, are present through V.C.

Heard.

2. It is the contention of learned counsel for the applicant that the applicant herein is legally wedded wife of Mohammad Akbar who was working under respondent No. 2 on the post of Commercial Clerk. It is also the contention of learned counsel for the applicant that the

employee, i.e. Mr Mohammad Akbar, filed a suit registered as 09/2012 (61 of 2010) before Family Court No. 1, Bikaner for grant of decree of divorce from the applicant but order finally came in favour of the applicant herein. It is also contended by learned counsel for the applicant that the employee was/is not taking any care of the applicant and she is having children out of wedlock with the employee. In this connection, learned counsel for the applicant states that the applicant has preferred representation dated 14.07.2020 and 21.08.2020 to the respondents detailing grievances but no reply has been given respondents yet to any of her representation.

3. Learned counsel for the applicant further states that he will be happy and satisfied at this stage if a direction is given to the respondents to decide

representations of the applicant by passing a detailed, reasoned speaking order within a stipulated time period.

- 4. At this point of time, learned counsel for the respondents states that it is not sure whether representations given by the applicant has reached to the respondents or not as no postal receipt has been attached by learned counsel for the applicant in this OA.
- 5. Taking into consideration submissions made by counsels for the parties, we direct the applicant to prefer a fresh representation within a week from today and thereafter, respondents are directed to decide it within 02 months after receipt of the same, by a detailed reasoned speaking order taking into consideration all the grievances raised by her.

6. Accordingly, OA is disposed off in terms of above directions by making it clear that while disposing the OA, we have not commented anything on merits of the case.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED) MEMBER (J)

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